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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 1515/89

Friday, this the 15th day of April, 1994

SHRI N. DHARMADAN (J)
SHRI P.T. THIRUVENGADAM (A)

Beena Rani W/Sub Inspector,
No.102/D (D-1078),
Staff Qtrs. No.8-10/110 Air India Colony,
Poorvi Marg, Vasant Vihar,
New Delhi.

.. Applicant

By Advocate Shri H.R.Bhutani (Not present)

v/s

1. The Commissioner of Police,
Police Hd. Qtrs. I.P.Estate, New
Delhi.
2. The Dy. Commissioner of Police,
Indira Gandhi International Airport,
Palam Air Port, New Delhi.

.. Respondents

By Advocate Ms. Ashoka Jain .

ORDER

N. DHARMADAN (J)

This case was taken-up for final hearing on 11.4.94, Since
nobody appeared and no representation was made, we have adjourned the
case for today so as to give a further chance to the applicant.
Even today, when the case was taken-up, none appeared on behalf of
the applicant. Hence, we are of the view that this application can
be dismissed for default and non-prosecution. We do so. There will be
no order as to costs.

P. T. Thiruvengadam
(P.T. THIRUVENGADAM)
MEMBER (A)

N. Dharmadan
(N. DHARMADAN)
MEMBER (J)

v/-